

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p><u>10.3.98</u></p> <p>In this disposed of matter learned senior counsel Shri Ashok Mishra appearing on behalf of the respondents has filed M.A.133/98 with copy to learned counsel for the petitioner asking for three months' time to implement the order dated 3.4.1997 passed by the Tribunal. Learned counsel for the petitioner has no objection to this. In view of this respondents are allowed three months' time for implementing the above order.</p> <p>M.A.133/98 is disposed of accordingly.</p>	<p>MA.133/98 for time to implement the order 3.4.97 (Disposed Matter)</p> <p><u>Fatra</u> 9/3 Bench</p> <p>A copy of the order dt. 10.3.98 given to the counsels for both sides <u>Fatra</u> 12/3/98 <u>Shankar</u></p> <p><u>12.03.98</u> S-O</p> <p>Relevant Counsel order dt 10/3/98 on behalf of Shri Ashok Mishra S. C. P. C. L.</p> <p><u>Shankar</u> 12/3/98</p>